

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

Original Application No. 50 of 2019 (SZ)

IN THE MATTER OF

Suo Motu matter

And

1. The Government of Tamil Nadu,
Rep. by its Chief Secretary,
Fort St. George,
Chennai – 600 009.
2. The Secretary to Government,
Public Works Department,
Fort St. George,
Chennai – 600009.
3. The Secretary to Government,
Environment Department,
Fort St. George,
Chennai – 600009.
4. The Chief Engineer,
P.W.D (Water Resources Organization),
Chennai Region,
Chepauk, Chennai.
5. The Chairman,
Tamil Nadu Pollution Control Board,
Guindy, Chennai.
6. The District Collector,
Chengalpattu.
7. The District Collector,
Kancheepuram.
8. The Commissioner,
Greater Chennai Corporation,
Ripon Building, Chennai.
9. The Commissioner,
Anagaputhur Municipality.


COMMISSIONER
ANAKAPUTHUR MUNICIPALITY

10. The Executive Officer,
Thiruneermalai Town Panchayat,
Thiruneermalai.

11. The Executive Officer,
Kundrathur Town Panchayat,
Kundrathur.

... Respondents.

REPORT FILED BY THE 9th RESPONDENT

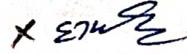
I, E. Thirunavukkarasu, Son of Egambaram, Hindu aged about 55 years, Working as Municipal Commissioner, Anakaputhur Municipality, do hereby solemnly affirm and sincerely state as follows:-

1. I am well aware of the facts of the above case and the facts set out hereunder in view of my functions as the Municipal Commissioner.

2. I am filing the present Status report regarding dumping of Bio Medical Waste in the Vacant Plot in Kundrathur Road. It is submitted that the area in question does not comes under the Jurisdiction of this respondent. The said area is outside the limits of the Anakaputhur Municipality.

3. It is submitted that Anakaputhur Municipality is a Small Town in the outskirts of Chennai City with 4 Square km radius with total population of 48,002 as per 2011 Census. Further it is submitted that there is no Full time large Hospitals within the limits of the Municipality and only 7 Small Clinics and 2 Urban Primary Health Centers are there within the limits of the Municipality. With regard to the disposal of the Bio Medical Waste is Concerned it is submitted that the Bio Medical Waste generated in the Municipal limits is collected through Door to Door Collection and is handed over to M/s. G.J. Multiclave (India) Pvt. Ltd for Processing and Disposal.

4. It is submitted that this respondent is paying a sum of Rs. 20,000/- per month to M/s. G.J. Multiclave (India) Pvt. Ltd for the processing of Bio Medical Waste.

X 
COMMISSIONER
ANAKAPUTHUR MUNICIPALITY

5. With regard to the Bio medical Waste generated in the Urban Primary Health Centers and the Clinics is concerned the same are also collected by the M/s. G.J. Multiclave (India) Pvt. Ltd who is the authorized agency by the TNPCB and the same are processed by the said company by Collecting Charges from the Clinics. The municipality is not collecting the Bio Medical Waste from the Urban Primary Health Centers and the Private Clinics. All the said Medical facilities have their own separate arrangements with the same Company stated above. The said company is having the consent from the TNPCB to handle the Bio-medical wastes for the area of part of Chennai city and Kancheepuram District.

6. This apart, the Respondent herein has its own incinerator in the MCC facility to dispose of the sanitary napkins and diapers and other domestic medical wastes. Therefore there is no possibility of the bio-medical waste of the Anakaputhur Municipal area to reach the vacant plot that is the basis for the present Application.

In the foregoing circumstances it is prayed this Honourable Tribunal may accept report filed by this respondent and pass suitable orders and thus render Justice.

Solemnly affirmed on
This the 21st day of
December 2020 and the
Deponent herein has
Affixed her signature
in my presence

X
21/12/20
COMMISSIONER
ANAKAPUTHUR MUNICIPALITY
before me

S. R.
Advocate, Chennai.

S. RAM SENTHIL KUMAR
ADVOCATE. E. No.2522/06
D5, 31/06, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.



TAMILNADU POLLUTION CONTROL BOARD

From
Thiru A.V Venkatachalam, I.F.S.,
Chairman,
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600032

To
The Commissioner of Municipal
Administration, Urban Administrative
Building Society
Raja Annamalaipuram, MRC
Nagar Chennai – 600 028

Lr.No.T4/TNPCB/F.007641/BMWM/2020-2 Dated: 13.04.2020

Sir,

Sub: TNPCB-BMWM – Revised CPCB Guidelines for Handling Treatment and Disposal of Waste Generated during Treatment/ Diagnosis/ Quarantine of COVID-19 Patients – Duties of Urban Local Bodies - To ensure the compliance of the Guidelines and issue necessary instructions to the local bodies - Regarding.

Ref:

1. CPCB Guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/ Diagnosis/ Quarantine of COVID-19 Patients
2. Lr No B-31011/BMW(94)/2020/WM-1 dated 25.03.2020 received from the Member Secretary, Central Pollution Control Board
3. Revision 1 of CPCB Guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/ Diagnosis/ Quarantine of COVID-19 Patients (copy enclosed)
4. TNPCB Lr No T4/TNPCB/F.007641/BMWM/2020-2 Dated 26.03.2020
5. JCEE's Lr No F LDP/BMW/JCEE(M)/TNPCB/CHN ZONE/2020, Dt.12.04.2020

I invite kind attention to the reference fourth cited, wherein it was requested to issue necessary instructions to the urban local bodies to strictly comply with the Guidelines issued by CPCB and to ensure safe handling and disposal of biomedical waste generated during the treatment and general solid waste collected from quarantine homes or home care and also to maintain information on each COVID – 19 treatment wards/ quarantine centres/ quarantine homes.

As per the Guidelines, the urban local bodies shall envisage the following options to facilitate safe collection and disposal of biomedical waste from quarantined homes/Home care:

- a) Engage authorized waste collectors for door steps collection of biomedical waste and transfer to collection points for further pick-up by CBWTF, and/or
- b) In case number of quarantined homes/Home-care units are less, ULBs may engage services of CBWTFs to collect the waste directly from door-steps

However, it has been brought to the notice of the Board that, the household (domestic) biomedical wastes such as Masks, Gloves, etc., collected by the local bodies

Hence, it is requested that necessary instructions may be issued to the urban local bodies to collect the domestic biomedical wastes such as the Masks, Gloves, etc., and to keep the same at designated places in safe custody and to inform the concerned Common Biomedical Waste Disposal Facility operator for proper collection, treatment (Incineration) and disposal. The contact details of the CBMWTFs with coverage area are enclosed herewith for information.

The receipt of this letter may be acknowledged

Encl. as above

Sd/-
CHAIRMAN
TNPCCB

Copy to

1. The Principal Secretary to Government,
Municipal Administration & Water Supply Department,
Secretariat,
Chennai
2. All the CBMWTFs – for information and for necessary
Follow up with the ULBs

Details of the CBMWTFs

S.No.	Name & Address of the CBMWTFs	Regions covered	Contact details of the CBMWTFs
1.	M/s. G. J. Multiclave (India) Pvt Ltd, New No.20, Old No. 20, Teachers Colony, Kamarajar Avenue, Adyar, Chennai – 600 020.	Part of Chennai & Kancheepuram Districts	Mr.P.Sivakumar 8754597155
2.	M/s. Tamilnadu Waste Management Ltd., Diamont Dune 4th Floor, No.323, P.H.Road, Chennai – 600 029.	Chennai (North), Part of Kancheepuram, Tiruvallur, Cuddalore and Villupuram Districts	Mr. P.A. Venkatachalapathy 9677122704
3.	M/s. Medicare Enviro Systems, 270, MIG, New Housing Unit, Pudukkottai Road, Thanjavur – 613005.	Thanjavur, Thiruvarur, Trichy, Nagapattinam, Pudukottai, Perambalur, Ariyalur & Sivagangai Districts	Mr.Velmurugan 9600288998
4.	M/s. Ken Bio Links Private Ltd., Kandipedu, Katpadi Taluk, Vellore District.	Vellore & Tiruvannamalai Districts	Mr. Shiva 9962311011
5.	M/s. Society for Bio Medical Waste Management, Udhagamandalam, The Nilgiris District.	Nilgiris District	Mr. Logaraj 9003076479
6.	M/s. Neat and Clean Service Squad, Muthuvayal, Ramanathapuram District.	Ramanathapuram District	Mr. Ganesan 8220042006
7.	M/s. Ramky Energy and Environment Ltd,	Salem, Namakkal, Erode, Dharmapuri, Krishnagiri &	Mr. Nizar Ahmed 9677122708

	Thangayur, Salem District.	Karur Districts	
8.	M/s. Teknotherm Industries, Orattukuppai, Coimbatore District.	Coimbatore, Nilgris & Tiruppur Districts	Mr. S. Sudhakar 9626822000
9.	M/s. Aseptic System Bio Medical Waste Management Co., Pappankulam, Tirunelveli District.	Tirunelveli, Thoothukudi & Kanyakumari Districts	Mr. Murugan 7373715180
10.	M/s. Ramky Energy and Environment Ltd., Undurmikidakulam, Virudhunagar District.	Madurai, Virudhunagar, Dindigul, Theni & Ramanathapuram Districts	Mr. Govindan 9677122721
11.	M/s. Kovai Bio Waste Management Pvt Ltd., Orattukuppai, Coimbatore District.	Coimbatore, Tiruppur & Nilgiris Districts	Mr. Nicolus 8870356543

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 50 of 2019

REPORT BY 9th RESPONDENT

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 9th RESPONDENT

Mobile No. 94862 04469